

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH

RA-110/96 in  
OA.1162/96

DATE OF DECISION 29-11-96

A.S.J. Prakash (PETITIONER (S))

K.K. Chakravarthy ADVOCATE FOR THE  
PETITIONER (S)

Chief General Manager, Telecom, Hyderabad  
and 27 others RESPONDENT (S)

N.R. Devaraj ADVOCATE FOR THE  
RESPONDENT (S)

THE HON'BLE SHRI JUSTICE M.G. CHAUDHRAI, VICE CHAIRMAN

THE HON'BLE. SHRI H. RAJENDRA PRASAD, MEMBER (ADMN.)

1. Whether reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the judgement?
4. Whether the Judgement is to be circulated to the other Benches?

Judgement delivered by Hon'ble Shri Justice MG Chaudhari, VC

(4)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

R.A. 110/96 in  
ORIGINAL APPLICATION NO. 1162/96.

DATE OF ORDER : 29.11-1996.

Between :-

- |                        |                           |
|------------------------|---------------------------|
| 1. A.S.J.Prakash       | 26.T.Sriramulu            |
| 2. Sundershan          | 27.R.Manikanteswara Naidu |
| 3. K.L.Giridhar Prasad | 28.G.Panduranga Naidu     |
| 4. D.Yuvaraj           | 29.V.G.V.R.Kumar          |
| 5. K.Manohar           | 30.Dorai Raja Reddy       |
| 6. D.Umapathi          | 31.P.Bhaskaran            |
| 7. K.Govindarajulu     | 32.V.Mohan                |
| 8. G.Dharmaiah         | 33.K.Damodaram            |
| 9. C.Udaya Bhaskar     | 34.D.Rajanna              |
| 10.V.Ravi Sekhar       | 35.T.Dayanandam           |
| 11.Balakrishna         | 36.K.Muniratnam           |
| 12.V.Venkata Muni      | 37.G.Satyanarayana        |
| 13.N.Surya Kanti       | 38.P.Chinna Swamy         |
| 14.K.Chiranjeevulu     | 39.I.Narasimha Reddy      |
| 15.G.Bhasker Naidu     | 40.K.Subramanyam Reddy    |
| 16.Krishnama Naidu     | 41.Kodanda Ram Pillai     |
| 17.G.Balaji            | 42.T.Srinivasulu          |
| 18.V.R.Ram Murthy      | 43.K.V.Ananda Pillai      |
| 19.V.Vishwanatha Reddy | 44.A.Parasuramam          |
| 20.S.Saila Kumar       | 45.S.Shappi Saheb         |
| 21.S.Fareed            | 46.E.Babu Naidu           |
| 22.L.Muni Ratnam Naidu | 47.T.Sridhar              |
| 23.E.Raghunatha Naidu  | 48.G.Chandra Sekhar       |
| 24.S.Nagarajappa       | 49.J.Jayappa              |
| 25.C.M.Rjagopal        |                           |

.... Applicants

And

- 1.The Chief General Manager,  
Telecommunications, Hyd-1.
2. The District Manager, Telecommunications, Tirupati-517501.
3. Sub-Divisional Engineer, HRD, Office of the Telecommunica-  
tions District Manager, Tirupathi-1.
4. M.Sambasiva Pillai
5. M.Murali
6. P.Narasimha Rao
7. A.Doraikanna
8. G.Chandraiah
9. K.Moulali
- 10.S.Harinath
- 11.V.Venkata Raju
- 12.K.N.Rama Prasad
- 13.B.C.Reddappa
- 14.P.Subramanyam
- 15.S.K.Abdul Gaffoor
- 16.G.Venkatamalah
- 17.S.Narappa Raju

....2.

full

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|-----------------------|------------------|
| 18.N.Lakshmaiah       | 24.M.Subba Railu |
| 19.K.Ramachandraiah   | 25.N.Adinarayana |
| 20.M.D.Abdul Shukur   | 26.A.Krishnaiah  |
| 21.M.Mallukarjuna     | 27.K.Nagaraja    |
| 22.C.Balaiah          | 28.T.Siddappa    |
| 23.D.Muna Swamy Neidu | .... Respondents |

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Counsel for the Applicants : Shri K.K.Chakravorthy  
Counsel for the Respondents : Shri N.R.Devaraj, Sr.CGSC

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CORAM:

THE HON'BLE SHRI JUSTICE M.G.CHAUDHARI : VICE-CHAIRMAN  
THE HON'BLE SHRI H.RAJENDRA PRASAD : MEMBER (A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH  
AT HYDERABAD

R.A.No.110/96 in OA.1162/96

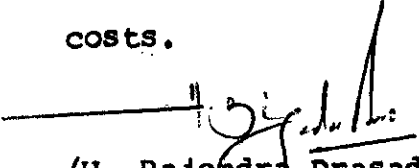
dt.29-11-96

A.S.J. Prakash & 48 others vs. Chief General Manager, Telecommunications, Hyderabad and 27 others

ORDER

Mr. K.K. Chakravarthi for the applicants. Mr. W. Satyanarayana for Mr. N.R. Devaraj for the respondents.

1. Admit.
2. Notice waived, by consent taken up for final orders.
3. For the reasons recorded in RA.109/96 in OA.1007/96 separately today, the RA is allowed. Order dated 19-9-96 in the OA is hereby set aside and the OA is restored to its file. The OA to be taken up for orders immediately. No order as to costs.

  
(H. Rajendra Prasad)  
Member (Admn.)

  
(M.G. Chaudhari)  
Vice Chairman

Dated : November 29, 96  
Dictated in Open Court

  
J. Narasimha Murthy  
6-11-96  
DTC

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